

Name of the Asset Management Company:
ICICI Prudential Asset Management Company Limited
Name of the Mutual Fund: ICICI Prudential Mutual Fund

KEY INFORMATION MEMORANDUM

ICICI Prudential Nifty Private Banks ETF

(An open-ended Exchange Traded Fund replicating / tracking NIFTY Private Bank Index)

Continuous offer of units of face value Rs.10/- at NAV based prices.
 The Units of the Scheme are listed on BSE Limited and National Stock Exchange of India Limited.

This Scheme is suitable for investors who are seeking*:

- Long term wealth creation
- An exchange traded fund that aims to provide returns that closely correspond to the returns provided by Nifty Private Bank Index, subject to tracking error.

Scheme Riskometer#



*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

#It may be noted that risk-o-meter specified above is based on the scheme's monthly portfolio as on September 30, 2022. The same shall be updated in accordance with provisions of SEBI circular dated October 5, 2020 on Product labelling in mutual fund schemes on ongoing basis. For latest riskometer, investors may refer to the Monthly Portfolios disclosed on the website of the Mutual Fund.

Benchmark	Benchmark Riskometer
NIFTY Private Bank TRI	 Benchmark riskometer at very high risk

Scheme Code	ICIC/O/O/EET/19/06/0110
NSE Scrip Code	ICICIBANKP
BSE Scrip Code	542758

Sponsors:	ICICI Bank Limited: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara - 390 007, Gujarat, India; and Prudential plc (through its wholly owned subsidiary, Prudential Corporation Holdings Limited), 1 Angel Court, London EC2R 7AG, United Kingdom
Trustee :	ICICI Prudential Trust Limited Corporate Identity Number - U74899DL1993PLC054134 Regd. Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi-110 001.
Investment Manager:	ICICI Prudential Asset Management Company Limited Corporate Identity Number - U99999DL1993PLC054135 Regd. Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi-110 001. Corporate Office: One BKC 13th Floor, Bandra Kurla Complex, Mumbai - 400051., Tel: +91 22 2652 5000 Fax: +91 22 2652 8100, website: www.icicipruamc.com, email id: enquiry@icicipruamc.com. Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (East), Mumbai 400 063. Tel: (91) (22) 26852000, Fax: (91)(22) 2686 8313. Email id: enquiry@icicipruamc.com Website: www.icicipruamc.com

This Key Information Memorandum (KIM) sets forth the information, which a prospective investor ought to know before investing. For further details of the Scheme/Mutual Fund, due diligence certificate by AMC, Key Personnel, Investor's rights & services, risk factors, penalties & pending litigations etc. investors should, before investment, refer to the Scheme Information Document (SID) and Statement of Additional Information (SAI) available free of cost at any of the Investor Service Centre or distributors or from the website www.icicipruamc.com.

The scheme particulars have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended till date, and filed with the Securities and Exchange Board of India (SEBI), and the Units being offered for public subscription have not been approved or disapproved by the SEBI, nor has the SEBI certified the accuracy or adequacy of this KIM.

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NSE Indices do not guarantee the accuracy and/or the completeness of the Nifty Private Bank Index or any data included therein and they shall have no liability for any errors, omissions, or interruptions therein. NSE Indices does not make any warranty, express or implied, as to results to be obtained by the Issuer, owners of the product(s), or any other person or entity from the use of the Nifty Private Bank Index or any data included therein. NSE Indices makes no express or implied warranties, and expressly disclaim all warranties of merchantability or fitness for a particular purpose or use with respect to the index or any data included therein. Without limiting any of the foregoing, NSE Indices expressly disclaim any and all liability for any damages or losses arising out of or related to the Products, including any and all direct, special, punitive, indirect, or consequential damages (including lost profits), even if notified of the possibility of such damages.

INVESTMENT OBJECTIVE:

The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors.

However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

ASSET ALLOCATION PATTERN:

Under normal circumstances, the asset allocation of the Scheme would be as follows:

Instruments	Indicative allocations (% of total assets)		Risk Profile
	Maximum	Minimum	
Equity and Equity related securities of companies constituting the underlying index (NIFTY Private Bank Index).	100	95	Very High
Units of Liquid schemes, Money Market Instruments (with maturity not exceeding 91 days), including TREPS#, cash & cash equivalents.	5	0	Low to Medium

#Or similar instruments as may be permitted by SEBI/RBI from time to time.

The Scheme may also take exposure to:

- Derivative instruments on underlying index (stock/ index futures) up to 5% of the Net Assets. Investment in derivatives shall be made in accordance with the SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010 and such other guidelines on derivatives as issued by SEBI from time to time.
- Stock lending up to 20% of its Net Assets. The same shall be in accordance with SEBI Circular No MFD/CIR/ 01/ 047/99 dated February 10, 1999, SEBI circular No MRD/DoP/SE/Dep/ Cir- 4/2007 dated December 20, 2007 and SEBI Circular no. SEBI / IMD / CIR No 14 / 187175/ 2009 dated December 15, 2009.

The Cumulative Gross Exposure across Equity, Debt and Derivatives and such other securities/assets as may be permitted by the Board from time to time, subject to prior approval from SEBI, if required should not exceed 100% of the net assets of the scheme.

The Margin may be placed in the form of such securities / instruments / deposits as may be permitted/eligible to be placed as margin from the assets of the Scheme. The securities / instruments / deposits so placed as margin shall be classified under the applicable category of assets for the purposes of asset allocation.

Rebalancing Period:

- In case of change in constituents of the index due to periodic review, the portfolio of the Scheme shall be rebalanced within 7 calendar days(or any other timeline as may be prescribed by SEBI)
- Any transactions undertaken in the portfolio of the Scheme in order to meet the redemption and subscription obligations shall be done while ensuring that post such. transactions replication of the portfolio with the index is maintained at all points of time.

Tracking Error:

In accordance with SEBI circular dated May 23, 2022 on "Development of Passive Funds", the tracking error i.e. the annualized standard deviation of the difference in daily returns between the underlying index or goods and the NAV of the ETF based on past one year rolling data shall not exceed 2%. In case of unavoidable circumstances in the nature of force majeure, which are beyond the control of the AMCs, the tracking error may exceed 2% and the same shall be brought to the notice of Trustees with corrective actions taken by the AMC.

Tracking Difference:

The annualized difference of daily returns between the index or goods and the NAV of the ETF. The same shall be disclosed on a monthly basis on the websites of AMC and AMFI.

The Scheme, in general, will hold all of the securities that comprise the Underlying Index in the same proportion as the index. Expectation is that, over time, the tracking error of the Scheme relative to the performance of the Underlying Index will be relatively low.

The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Underlying Index.

The Scheme does not intend to undertake/ invest/ engage in:

- Repos in corporate debt securities;
- Short selling of securities;
- Unrated instruments (except TREPs/ Government Securities/ T- Bills / Repo and Reverse Repo in Government Securities);
- Foreign securities/ADR/GDR; and
- Securitised debts.

Change in Investment Pattern

As an index linked ETF, the scheme is passively managed. However, as elsewhere stated in this scheme information document, the investment pattern and the percentages stated are indicative, and may change for short duration and defensive considerations with the intention to protect the interests of the Unit holders. In the event the underlying index is dissolved or is withdrawn by index service provider or is not published due to any reason whatsoever, the Trustee, reserve the right to modify the Scheme so as to track a different and suitable index or to suspend tracking the underlying index and appropriate intimation will be sent to the Unit holders of the Scheme. In such a case, the investment pattern will be modified suitably to match the composition of the securities that are included in the new index to be tracked and the Scheme will be subject to tracking errors during the intervening period.

Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 of the Regulations.

Where will the Scheme invest?

The Scheme invests in the securities included in the Underlying Index regardless of their investment merit.

Subject to the Regulations and the disclosures as made under the Section "ASSET ALLOCATION PATTERN" above, the corpus of the Scheme can be invested in any (but not exclusive) of the following securities/ instruments

- 1) Equity and equity related securities forming part of underlying index, including warrants carrying the right to obtain equity shares.
- 2) Money market instruments as defined under SEBI (Mutual Funds) Regulations, 1996, having maturities of up to 91 Days, or in alternative investment for the call money market or any other instruments/securities as permitted by SEBI/ RBI from time to time.
- 3) Derivative instruments like, Stock / Index Futures, Stock / Index Options and such other derivative instruments permitted by SEBI.
- 4) Units of Liquid schemes of the Fund, subject to applicable regulations.
- 5) TREPS #, Cash & Cash equivalents.

#Or similar instruments as may be permitted by SEBI/RBI from time to time.

Subject to the Regulations, the securities mentioned above could be listed, privately placed, secured, unsecured, rated or unrated and of varying maturity.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other Mutual Funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all Schemes of the Fund or in Schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

Investment Strategy

The corpus of the Scheme will be invested predominantly in stocks constituting the underlying index in the same proportion as in the Index and endeavor to track

the benchmark index. A very small portion (0-5% of the Net Assets) of the fund may be kept liquid to meet the liquidity and expense requirements.

The performance of the Scheme may not be commensurate with the performance of the underlying index on any given day or over any given period. Such variations are commonly referred to as the tracking error. The scheme intends to maintain a low tracking error by closely aligning the portfolio in line with the index. The stocks comprising the underlying index are periodically reviewed by Index Service Provider. A particular stock may be dropped or new securities may be included as a constituent of the index. In such an event, the Fund will endeavor to reallocate its portfolio but the available investment/ disinvestment opportunities may not permit precise mirroring of the underlying index immediately. Similarly, in the event of a constituent stock being demerged / merged / delisted from the exchange or due to a major corporate action in a constituent stock, the fund may have to reallocate the portfolio and seek to minimize the variation from the index.

Equities and equity related instruments:

The Scheme would invest in stocks comprising the underlying index and endeavor to track the benchmark index.

Fixed Income Securities:

The Scheme may also invest in units of liquid schemes, money market instrument (with maturity not exceeding 91 days), including TREPS, cash & cash equivalents, in compliance with Regulations to meet liquidity requirements. The scheme may also invest in liquid schemes of ICICI Prudential Mutual Fund or other schemes which has objective to invest in debt and money market instruments. Money Market Instruments include commercial papers, commercial bills, treasury bills, and Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, TREPS and any other like instruments as specified by the Reserve Bank of India from time to time.

Investment in Derivatives:

The Scheme may take an exposure to equity derivatives of constituents of the underlying Basket when securities of the Basket are unavailable, insufficient or for rebalancing at the time of change in Basket or in case of corporate actions, for a short period of time. The Scheme may use derivative instruments such as stock futures and options contracts, warrants, convertible securities, swap agreements or any other derivative instruments that are permissible or may be permissible in future under applicable regulations and such investments shall be in accordance with the investment objective of the Scheme.

Implementation of Policies:

The Scheme, in general, will hold all of the securities that comprise the Underlying Index in the same proportion as the index. Expectation is that, over time, the tracking error of the Scheme relative to the performance of the Underlying Index will be relatively low.

The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Underlying Index.

Investment Process:

The Scheme will track the Underlying Index and is a passively managed scheme. The investment Decisions will be determined as per the Underlying Index. In case of any change in the index due to corporate actions or change in the constituents of the Underlying Index (as communicated by the Index Service Provider), relevant investment decisions will be determined considering the composition of the Underlying Index.

The Investment decision of the Scheme will be carried out by the designated Fund Manager.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other Mutual Funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all Schemes of the Fund or in Schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

Portfolio Turnover:

Portfolio turnover is defined as the lower of purchases and sales divided by the average assets under management of the respective Scheme during a specified period of time.

Generally, portfolio turnover of the Scheme will be confined to rebalancing of portfolio on account of change in the composition and corporate actions of the Underlying Index.

HOW IS THE SCHEME IS DIFFERENT FROM OTHER SCHEMES

Features of the Scheme	ICICI Prudential S&P BSE Sensex ETF		ICICI Prudential S&P BSE Midcap Select ETF		ICICI Prudential S&P BSE 500 ETF	
Type of Scheme	An open ended exchange traded fund tracking S&P BSE Sensex Index		An open ended exchange traded fund tracking S&P BSE Midcap Select Index		An open ended exchange traded fund tracking / replicating S&P BSE 500 Index	
Asset Allocation as per SID (in %)	Securities comprising the S&P BSE SENSEX.	Money Market Instruments having residual maturity upto 91 days	Securities of companies constituting the underlying Index (S&P BSE 500 Index)	Units of Liquid Scheme, Money Market Instruments (with maturity not exceeding 91 days), including TREPS, cash & cash equivalents	Securities of companies constituting the Underlying Index (S&P BSE Midcap Select Index) \$	Debt and Money Market Instruments with maturity of upto 91 days only
	95- 100	0 – 5	95 – 100	0 – 5	95-100	0-5
Investment Objective	The investment objective of the Scheme is to provide investment returns that, before expenses, closely correspond to the total returns of the securities as represented by the S&P BSE SENSEX. However, the performance of Scheme may differ from that of the underlying index due to tracking error. There can be no assurance or guarantee that the investment objective of the Scheme will be achieved.		The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the Underlying Index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.		The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	

Features of the Scheme	ICICI Prudential S&P BSE Sensex ETF		ICICI Prudential S&P BSE Midcap Select ETF		ICICI Prudential S&P BSE 500 ETF	
Assets under Management (as on September 30, 2022)	Rs 750.56 Crores		Rs. 28.24 Crores		Rs. 66.66 Crores	
No. of folios as on September 30, 2022	5,133		13,231		20,760	

Features of the Scheme	ICICI Prudential Nifty 50 ETF		ICICI Prudential Nifty 100 ETF		ICICI Prudential Nifty50 Value 20 ETF	
Type of Scheme	An open ended exchange traded fund tracking Nifty 50 Index		An open ended exchange traded fund tracking Nifty 100 Index		An open ended exchange traded fund tracking Nifty 50 Value 20 Index	
Asset Allocation as per SID (in %)	Securities of companies constituting Nifty 50 Index (the Underlying Index)	Money Market Instruments having residual maturity upto 91 days	Securities of companies constituting Nifty 100 Index (the Underlying Index)	Money Market Instruments having residual maturity upto 91 days	Securities of companies constituting the Underlying Index (Nifty50 Value 20 Index)	Debt and Money Market Instruments with maturity of upto 91 days only.
	95-100	0-5	95 – 100	0 – 5	95 -100	0 – 5
Investment Objective	The investment objective of the Scheme is to provide returns before expenses that closely correspond to the total return of the Underlying Index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.		The investment objective of the Scheme is to provide returns before expenses that closely correspond to the total return of the Underlying Index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.		The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the Underlying Index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	
Assets under Management (as on September 30, 2022)	Rs. 4,052.80 Crores		Rs. 44.84 Crores		Rs. 54.58 Crores	
No. of folios as on September 30, 2022	3,37,659		20,947		64,632	

Features of the Scheme	ICICI Prudential Nifty 100 Low Volatility 30 ETF		BHARAT 22 ETF		ICICI Prudential Nifty Next 50 ETF	
Type of Scheme	An open ended exchange traded fund tracking Nifty 100 Low Volatility 30 Index		An open ended exchange traded fund investing in S&P BSE Bharat 22 Index		An open ended exchange traded fund replicating / tracking Nifty Next 50 Index	
Asset Allocation as per SID (in %)	Securities of companies constituting the underlying index (Nifty 100 Low Volatility 30 Index)	Debt & Money Market Instruments with maturity of upto 91 days only.	Securities of companies constituting the underlying index (S&P BSE Bharat 22 Index)\$	Units of Liquid/Money Market Mutual Fund schemes, Money Market Instruments (with maturity of upto 91 days), including TREPS, Cash & Cash equivalents	Equity and Equity related securities of companies constituting the underlying index (NIFTY Next 50 Index)	Units of Liquid schemes, Money Market Instruments (with maturity not exceeding 91 days), including TREPS, cash & cash equivalents.
	95-100	0-5	95-100	0-5	95-100	0-5
Investment Objective	The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.		The investment objective of the Scheme is to invest in constituents of the underlying Index in the same proportion as in the underlying Index, and endeavor to provide returns before expenses, which closely correspond to the total returns of the underlying Index. However, the performance of the Scheme may differ from that of underlying index due to tracking error. There can be no assurance or guarantee that the investment objective of the Scheme would be achieved.		The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	
Assets under Management (as on September 30, 2022)	Rs. 1,580.14 Crores		Rs. 9,038.57 Crores		Rs. 313.83 Crores	
No. of folios as on September 30, 2022	42,703		18,20,632		43,965	

Features of the Scheme	ICICI Prudential Nifty Midcap 150 ETF			ICICI Prudential Nifty Auto ETF			ICICI Prudential Nifty Bank ETF	
Type of Scheme	An open-ended Index Exchange Traded Fund tracking Nifty Midcap 150 Index.			An open-ended Exchange Traded Fund tracking Nifty Auto Index			An open ended Exchange traded fund tracking Nifty Bank Index	
Asset Allocation as per SID (in %)	Equity and Equity related securities of companies constituting the underlying index (Nifty Midcap 150 Index)	Units of debt schemes, TREPs#, Repo and Reverse Repo, cash & cash equivalents.	Units of debt ETFs	Equity and Equity related securities of companies constituting the underlying index (Nifty Auto Index)	Money market instruments including TREPs*, Units of debt schemes#	Units of Debt ETFs	Equity and Equity related securities of companies constituting the underlying index (Nifty Bank Index)	Units of Liquid schemes, Money Market Instruments (with maturity not exceeding 91 days), including TREPS#, cash & cash equivalents.
	95-100	0-5	0-5	95-100	0-5	0-5	95-100	0-5
	#Or similar instruments as may be permitted by SEBI/RBI from time to time.			*Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable. # Excluding subscription money in transit before deployment/payout			*Or similar instruments as may be permitted by SEBI/RBI from time to time.	
Investment Objective	The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.			The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.			The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	
Assets under Management (as on September 30, 2022)	Rs. 154.87 Crores			Rs. 92.75 Crores			Rs. 3,884.65 Crores	

Features of the Scheme	ICICI Prudential Nifty Midcap 150 ETF			ICICI Prudential Nifty Auto ETF			ICICI Prudential Nifty Bank ETF	
No. of folios as on September 30, 2022	16,263			3,901			9,124	

Features of the Scheme	ICICI Prudential Nifty IT ETF			ICICI Prudential Nifty Healthcare ETF			ICICI Prudential Nifty Private Bank ETF	
Type of Scheme	An open-ended Exchange Traded Fund tracking Nifty IT Index			An open-ended Exchange Traded Fund tracking Nifty Healthcare Index			An Open-ended Exchange Traded Fund replicating/ tracking Nifty Private Bank Index.	
Asset Allocation as per SID (in %)	Equity and Equity related securities of companies constituting the underlying index (Nifty IT Index)	Units of debt schemes, TREPs#, Repo and Reverse Repo, cash & cash equivalents.	Units of debt ETFs	Equity and Equity related securities of companies constituting the underlying index (Nifty Healthcare Index)	Money market instruments including TREPs*, Units of debt schemes#	Units of Debt ETFs	Equity and Equity related securities of companies constituting the underlying index (Nifty Private Bank Index)	Units of Liquid schemes, Money Market Instruments (with maturity not exceeding 91 days), including TREPs#, cash & cash equivalents.
	95-100	0-5	0-5	95-100	0-5	0-5	95-100	0-5
	#Or similar instruments as may be permitted by SEBI/RBI from time to time.			**Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable. # Excluding subscription money in transit before deployment / payout			#Or similar instruments as may be permitted by SEBI/RBI from time to time.	
Investment Objective	The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.			The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.			The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	
Assets under Management (as on September 30, 2022)	Rs. 1,189.53 Crores			Rs. 85.83 Crores			Rs. 2,374.38 Crores	
No. of folios as on September 30, 2022	14,216			7,606			4,253	

Features of the Scheme	ICICI Prudential Nifty FMCG ETF			ICICI Prudential Nifty India Consumption ETF			ICICI Prudential Nifty Infrastructure ETF	
Type of Scheme	An open-ended Exchange Traded Fund tracking Nifty FMCG Index			An open-ended Index Exchange Traded Fund tracking Nifty India Consumption Index			An open-ended Index Exchange Traded Fund tracking Nifty Infrastructure Index	
Asset Allocation as per SID (in %)	Equity and Equity related securities of companies constituting the underlying index (Nifty FMCG Index)	Money market instruments including TREPs, Units of debt schemes	Units of Debt ETFs	Equity and Equity related securities of companies constituting the underlying index (Nifty India Consumption Index)	Money market instruments including TREPs, Units of debt schemes	Units of Debt ETFs	Equity and Equity related securities of companies constituting the underlying index (Nifty Infrastructure Index)	Money market instruments including TREPs* #
	95-100	0-5	0-5	95-100	0-5	0-5	95-100	0-5
	*Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable # Excluding subscription money in transit before deployment/payout			*Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable # Excluding subscription money in transit before deployment/payout			*Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable. # Excluding subscription money in transit before deployment/payout	
Investment Objective	The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.			The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.			The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	
Assets under Management (as on September 30, 2022)	Rs. 38.00 Crores			Rs. 13.34 Crores			Rs. 7.61 Crores	
No. of folios as on September 30, 2022	5,320			2,021			241	

Features of the Scheme	ICICI Prudential Nifty Alpha Low-Volatility 30 ETF				ICICI Prudential Nifty 200 Momentum 30 ETF		
Type of Scheme	An open-ended Index Exchange Traded Fund tracking Nifty Alpha Low-Volatility 30 Index				An open-ended Exchange Traded Fund tracking Nifty200 Momentum 30 Index		
Asset Allocation as per SID (in %)	Equity securities of companies constituting the underlying index (Nifty Alpha Low-Volatility 30 Index)	Derivatives	Units of debt schemes, Debt and Money market instruments with maturity up to 91 days, TREPs#, Repo and Reverse Repo, #	Units of debt ETFs	Equity and Equity related securities of companies constituting the underlying index (Nifty200 Momentum 30 Index)		Money market instruments including TREPs*#
	95-100	0-5	0-5	0-5	95-100		0-5
	#Or similar instruments as may be permitted by SEBI/RBI from time to time. # Excluding subscription money in transit before deployment / payout				*Or similar instruments as may be permitted by SEBI/RBI from time to time, subject to requisite approvals from SEBI/RBI, as applicable. # Excluding subscription money in transit before deployment/payout		

Features of the Scheme	ICICI Prudential Nifty Alpha Low-Volatility 30 ETF	ICICI Prudential Nifty 200 Momentum 30 ETF
Investment Objective	The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The investment objective of the scheme is to provide returns before expenses that correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.
Assets under Management (as on September 30, 2022)	Rs. 309.78 Crores	Rs. 3.14 Crores
No. of folios as on September 30, 2022	11,745	796

Scheme Specific Risk Factors:

The Scheme is subject to the principal risks described below. Some or all of these risks may adversely affect Scheme's NAV, trading price, yield, total return and/or its ability to meet its objectives.

➤ Risks associated with investing in Equities

The value of the Scheme's investments, may be affected generally by factors affecting securities markets, such as trading volumes, settlement periods and transfer procedures, price and volume volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Governments, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and debt markets. Consequently, the NAV of the Units of the Scheme may fluctuate and can go up or down.

While securities that are listed on the stock exchange carry lower liquidity risk, the ability to sell these investments is limited by the overall trading volume on the stock exchanges. The liquidity of the Schemes' investments is inherently restricted by trading volumes in the securities in which it invests.

Trading volumes, settlement periods and transfer procedures may restrict the liquidity of the investments made by the Scheme. Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances. The inability of the Schemes to make intended securities purchases due to settlement problems could cause the Schemes to miss certain investment opportunities.

The schemes will also be vulnerable to movements in the prices of securities invested by the schemes which again could have a material bearing on the overall returns from the schemes.

Changes in Government policy in general and changes in tax benefits applicable to mutual funds may impact the returns to investors in the Schemes or business prospects of the Company in any particular sector.

Market Risk

The Scheme's NAV will react to the stock market movements. The Investors could lose money over short periods due to fluctuation in the Scheme's NAV in response to factors such as economic and political developments, changes in interest rates and perceived trends in stock prices and market movements, and over longer periods during market downturns.

Market Trading Risks

- **Absence of Prior Active Market:** Although units of the Scheme are to be listed on the Exchanges, there can be no assurance that an active secondary market will develop or be maintained.
- **Lack of Market Liquidity:** Trading in units of the respective Scheme on the Exchange may be halted because of market conditions or for reasons that in the view of the Market Authorities or SEBI, trading in units of the Scheme are not advisable. In addition, trading in units of the Scheme is subject to trading halts caused by extraordinary market volatility and pursuant to BSE/NSE and SEBI "circuit filter" rules. There can be no assurance that the requirements of the Market necessary to maintain the listing of units of the Scheme will continue to be met or will remain unchanged.
- **Units of the Scheme may trade at Prices Other than NAV:** Units of the Scheme may trade above or below its NAV. The NAV of the Scheme will fluctuate with changes in the market value of Scheme's holdings. The trading prices of units of the Scheme will fluctuate in accordance with changes in their NAVs as well as market supply and demand of units of the Scheme. However, given that units can be created and redeemed only in Creation Units directly with the Fund, it is expected that large discounts or premiums to the NAVs of the Scheme will not sustain due to arbitrage possibility available.
- **Regulatory Risk:** Any changes in trading regulations by the Stock Exchange/s or SEBI may affect the ability of market maker to arbitrage resulting into wider premium/ discount to NAV. Although, the units are listed on BSE and NSE, the AMC and the Trustees will not be liable for delay in listing of Units of the Scheme on the stock exchanges / or due to connectivity problems with the depositories and/or due to the occurrence of any event beyond their control.
- **Settlement Risk:** In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, and there can be a subsequent decline in the value of the securities held in the Scheme's portfolio.
- **Right to Limit Redemptions:** The Trustee, in the general interest of the Unit holders of the Scheme offered in this Document and keeping in view the unforeseen circumstances / unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day. The same shall be in accordance with SEBI circular dated May 31, 2016 - SEBI/HO/IMD/DF2/CIR/P/2016/57 (Restriction on redemption in Mutual Funds).

Portfolio Concentration Risk

To the extent that the Scheme may concentrate its investments in the securities of certain companies /sectors, the Scheme will therefore be subject to the risks associated with such concentration. In addition, the Scheme may be exposed to

higher levels of volatility and risk than would generally be the case in a more diverse fund portfolio of equity securities. Such risks may impact the Scheme to the extent that it invests in particular companies / sectors even in cases where the investment objective is more generic.

Volatility Risk

The equity markets and derivative markets are volatile and the value of securities, derivative contracts and other instruments correlated with the equity markets may fluctuate dramatically from day to day. This volatility may cause the value of investment in the Scheme to decrease.

Redemption Risk

Investors should note that even though the Scheme is an open ended Scheme, subscription/redemptions directly with the Fund would be limited to such investors who have the ability to subscribe/redeem the units of the Scheme for units of transactions lesser than Rs. 25 Crores. However, investors wishing to subscribe/ redeem units can do so by buying/selling the same on the Stock Exchange.

The threshold of INR 25 crores for direct transaction in the units of the Scheme with the AMC shall be effective from November 1, 2022. Investors can therefore transact in the units of the Scheme directly with the AMC in the respective creation unit size as applicable in the SID.

Passive Investments

The Scheme is a passively managed scheme and may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme invests in the securities included in its Underlying Index regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets.

Tracking Error Risk

The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal circumstances, the AMC will endeavour that the tracking error of the Scheme does not exceed 2% per annum. However, this may vary due to various reasons mentioned below or any other reasons that may arise and particularly when the markets are very volatile.

Factors such as the fees and expenses of the Scheme, corporate actions, cash balance, changes to the Underlying Index and regulatory policies may affect the AMC's ability to achieve close correlation with the Underlying Index of the Scheme. The Scheme's returns may therefore deviate from those of their Underlying Index. "Tracking Error" is defined as the standard deviation of the difference between daily returns of the index and the NAV of the Scheme. Tracking Error may arise due to the following reasons: -

- Expenditure incurred by the Scheme.
- The funds may not be invested at all times as it may keep a portion of the funds in cash to meet redemptions or for corporate actions of securities in the index.
- Any delay experienced in the purchase or sale of shares due to illiquidity of the market, settlement and realization of sale proceeds and the registration of any securities transferred and any delays in receiving cash and dividends and resulting delays in reinvesting them.
- Securities trading may halt temporarily due to circuit filters.
- The underlying index reflects the prices of securities at close of business hours. However, the Fund may buy or sell the securities at different points of time during the trading session at the then prevailing prices which may not correspond to the closing prices on the exchange.
- Index Service Provider undertakes the periodical review of the scrips that comprise the underlying index and may either drop or include new securities. In such an event, the Fund will endeavor to reallocate its portfolio but the available investment/ disinvestment opportunities may not permit precise mirroring of the Index immediately.
- The potential for trades to fail which may result in the Scheme not having acquired shares at a price necessary to track the index.
- The holding of a cash position and accrued income prior to distribution and accrued expenses.
- Corporate actions such as rights, merger, change in constituents etc.
- Rounding off quantity of shares underlying the index.
- Disinvestments to meet redemptions, recurring expenses, dividend payouts etc.

➤ Risks associated with Investing in money market instruments

- **Interest Rate risk:** This risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The values of investments will appreciate/depreciate if the interest rates fall/rise.
- **Credit risk:** This risk arises due to any uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest.
- **Liquidity risk:** The liquidity of a security may change depending on market conditions leading to changes in the liquidity premium linked to the price of the security. At the time of selling the security, the security can become illiquid leading to loss in the value of the portfolio

The scheme may also invest in units of Liquid schemes which are subject to risks as stated above.

Risks associated with investing in Tri Party Repo through CCIL (TREPS):

- The mutual fund is a member of securities segment and Tri-party Repo trade settlement of the Clearing Corporation of India (CCIL). All transactions of the mutual fund in government securities and in Tri-party Repo trades are settled centrally through the infrastructure and settlement systems provided by CCIL; thus reducing the settlement and counterparty risks considerably for transactions in the said segments.
- CCIL maintains prefunded resources in all the clearing segments to cover potential losses arising from the default member. In the event of a clearing member failing to honour his settlement obligations, the default Fund is utilized to complete the settlement. The sequence in which the above resources are used is known as the "Default Waterfall".
- As per the waterfall mechanism, after the defaulter's margins and the defaulter's contribution to the default fund have been appropriated, CCIL's contribution is used to meet the losses. Post utilization of CCIL's contribution if there is a residual loss, it is appropriated from the default fund contributions of the non-defaulting members.
- Thus the scheme is subject to risk of the initial margin and default fund contribution being invoked in the event of failure of any settlement obligations. In addition, the fund contribution is allowed to be used to meet the residual loss in case of default by the other clearing member (the defaulting member).
- However, it may be noted that a member shall have the right to submit resignation from the membership of the Security segment if it has taken a loss through replenishment of its contribution to the default fund for the segments and a loss threshold as notified have been reached. The maximum contribution of a member towards replenishment of its contribution to the default fund in the 7 days (30 days in case of securities segment) period immediately after the afore-mentioned loss threshold having been reached shall not exceed 5 times of its contribution to the Default Fund based on the last re-computation of the Default Fund or specified amount, whichever is lower.
- Further, it may be noted that, CCIL periodically prescribes a list of securities eligible for contributions as collateral by members. Presently, all Central Government securities and Treasury bills are accepted as collateral by CCIL. The risk factors may undergo change in case the CCIL notifies securities other than Government of India securities as eligible for contribution as collateral.

➤ Risks associated with Securities Lending:

Securities lending is lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed.

The risks in security lending consist of the failure of intermediary / counterparty, to comply with the terms of agreement entered into between the lender of securities i.e. the Scheme and the intermediary / counterparty. Such failure to comply can result in the possible loss of rights in the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary. The scheme may not be able to sell lent out securities, which can lead to temporary illiquidity & loss of opportunity.

Investors are requested to refer to section "How will the Scheme allocate its assets?" for maximum permissible exposure to Securities Lending.

➤ Risks associated with investing in Derivatives:

- The Schemes may use various derivative products as permitted by the Regulations. Use of derivatives requires an understanding of not only the underlying instrument but also of the derivative itself. Other risks include the risk of mis-pricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- The Scheme may use derivatives instruments like Stock Index Futures or other derivative instruments for the purpose of hedging and portfolio balancing, as permitted under the Regulations and guidelines. Usage of derivatives will expose the Schemes to certain risks inherent to such derivatives.
- Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.
- Thus, derivatives are highly leveraged instruments. Even a small price movement in the underlying security could have a large impact on their value. Also, the market for derivative instruments is nascent in India.
- The risks associated with the use of derivatives are different from or possibly greater than the risks associated with investing directly in securities and other traditional investments.
- The specific risk factors arising out of a derivative strategy used by the Fund Manager may be as below:
 - Lack of opportunity available in the market.
 - The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
 - **Execution Risk:** The prices which are seen on the screen need not be the same at which execution will take place.
 - **Basis Risk:** This risk arises when the derivative instrument used to hedge the underlying asset does not match the movement of the underlying asset being hedged
 - Exchanges could raise the initial margin, variation margin or other forms of margin on derivative contracts, impose one sided margins or insist that margins be placed in cash. All of these might force positions to be unwound at a loss, and might materially impact returns.

The Scheme will not have any exposure to Debt Derivatives.

Please refer section on "Derivatives" for further details.

Apart from the risk factors mentioned above, the scheme is exposed to certain specific risks, which are as mentioned below –

- Performance of the underlying Index will have a direct bearing on the performance of the Scheme. In the event when the index is dissolved or is withdrawn, the Trustee reserves a right to modify the Scheme so as to track a different and suitable index and appropriate intimation will be sent to the unitholders of the Scheme.
- Tracking errors are inherent in any ETF and such errors may cause the Scheme to generate returns which are not in line with the performance of the Index or one or more securities covered by / included in the Index.
- In case of investments in derivative instruments, the risk/ reward would be the same as investments in portfolio of shares representing an index. However, there may be a cost attached to buying an index future. Further, there could be an element of settlement risk, which could be different from the risk in settling physical shares and there is a risk attached to the liquidity and the depth of the index futures market as it is relatively new market for Index and also it is relatively less popular as compared to the Index.
- In the event of the index mentioned above, is dissolved or is withdrawn by NSE Indices Limited (NSE Indices) or is not published due to any reason whatsoever, the Trustee reserves the right to modify the Scheme so as track a different and suitable index or to suspend tracking the Nifty till such time it is dissolved/ withdrawn or not published and appropriate intimation will be sent to the Unitholders of the Scheme. In such a case, the investment pattern will be modified suitably to match the composition of the securities that are included in the new index to be tracked and the Scheme will be subject to tracking errors during the intervening period.

Risk management strategies

The Fund by utilizing a holistic risk management strategy will endeavor to manage risks associated with investing in equity markets. The risk control process involves identifying & measuring the risk through various risk measurement tools.

The Fund has identified following risks of investing in equity and designed risk management strategies, which are embedded in the investment process to manage such risks.

Risks associated with Equity investment	
Risk and Description	Risk mitigants / management strategy
Market Risk: The Scheme is vulnerable to movements in the prices of securities invested by the Scheme, which could have a material bearing on the overall returns from the Scheme. The value of the underlying Scheme investments, may be affected generally by factors affecting securities markets, such as price and volume, volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and debt markets.	Market risk is inherent to an equity scheme. Being a passively managed scheme, it will invest in the securities included in its Underlying Index.
Liquidity Risk: The liquidity of the Scheme's investments is inherently restricted by trading volumes in the securities in which they invests.	The Scheme will try to maintain a proper asset-liability match to ensure redemption payments are made on time and not affected by illiquidity of the underlying stocks
Tracking Error risk (Volatility/ Concentration Risk): The performance of the Scheme may not commensurate with the performance of the underlying Index viz. NIFTY Private Bank Index on any given day or over any given period.	Over a short to medium period, the Scheme may carry the risk of variance between portfolio composition and Benchmark. The objectives of the Scheme are to closely track the performance of the Underlying Index over the same period, subject to tracking error. The Scheme would endeavor to maintain a low tracking error by actively aligning the portfolio in line with the Index.
Derivatives Risk: As and when the Scheme trades in the derivatives market there are risk factors and issues concerning the use of derivatives since derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds.	The Scheme may invest in derivative for the purpose of portfolio balancing and other purposes as may be permitted under the Regulations. All derivatives trade will be done only on the exchange with guaranteed settlement. Exposure with respect to derivatives shall be in line with regulatory limits and the limits specified in the SID. No OTC contracts will be entered into.

Risks associated with Debt investment	
Risk and Description	Risk mitigants / management strategy
Market Risk/ Interest Rate Risk: As with all debt securities, changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.	The Scheme may primarily invest in money market instruments having a residual maturity upto 91 days or units of Liquid schemes thereby mitigating the price volatility due to interest rate changes generally associated with long-term securities.
Liquidity or Marketability Risk: This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM).	The underlying scheme/the Scheme may invest in government securities, corporate bonds and money market instruments. While the liquidity risk for government securities, money market instruments and short maturity corporate bonds may be low, it may be high in case of medium to long maturity corporate bonds. The underlying scheme/Scheme may however, endeavor to minimize liquidity risk by investing in securities having a relatively liquid market.
Credit Risk: Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).	Management analysis may be used for identifying company specific risks. Management's past track record may also be studied. In order to assess financial risk a detailed assessment of the issuer's financial statements may be undertaken.

PLANS/ OPTIONS UNDER THE SCHEME:

Currently, there are no plans/ options under the Scheme.

LIQUIDITY:

Through Stock Exchanges: Currently, the Scheme is proposed to be listed on BSE Limited and National Stock Exchange of India Limited (NSE). Buying or selling of units of the Scheme by investors can be done on all the Trading Days of the stock exchanges. The minimum number of units that can be bought or sold is 1 (one) unit.

Directly with the Fund: All direct transactions in units of the Scheme by Authorised Participants/ Market Makers or other eligible investors with the AMC/ the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio.

Any order placed for redemption or subscription directly with the AMC must be of greater than INR 25 Cr. The aforesaid threshold shall not be applicable for Market Maker/Authorised Participant and shall be periodically reviewed.

The threshold of INR 25 crores for direct transaction in the units of the Scheme with the AMC shall be effective from November 1, 2022. Investors can therefore transact in the units of the Scheme directly with the AMC in the respective creation unit size as applicable in the SID.

The subscription & redemption of units would be based on the portfolio deposit & cash component as defined by the fund for that respective business day. The Fund may allow cash purchases/cash redemption of the units of the Scheme or by depositing basket of securities comprising the underlying index in Creation Unit Size by Authorised Participant(s)/ Market Maker(s).

Purchase/redemption request shall be made by such investors to the Fund whereupon the Fund shall arrange to buy/sell the underlying portfolio of securities on behalf of the investor. In case of shares bought and sold by the AMC on behalf of the investor, entire proceeds of portfolio deposit and other cost and charges related to the purchase and sale of basket of underlying securities for servicing the subscription or redemption transaction would be borne by the investor.

APPLICABLE NAV

Any order placed for redemption or subscription directly with the AMC must be of greater than INR 25 Cr. The aforesaid threshold shall not be applicable for MMs and shall be periodically reviewed.

On Stock Exchanges: Investors can buy/sell units of the Scheme in round lot of 1 unit and in multiples thereof.

Directly with the Mutual Fund: All direct transactions in units of the Scheme by MMs/APs or other eligible investors with the AMC/the Fund shall be at intra-day NAV based on the actual execution price of the underlying portfolio.

Any order placed for redemption or subscription directly with the AMC must be of greater than INR 25 Cr. The aforesaid threshold shall not be applicable for APs/ MMs and shall be periodically reviewed.

An investor can buy/ sell units on a continuous basis in the normal market segment of National Stock Exchange of India Limited (NSE)/ BSE Limited or any other stock exchange where the Scheme will be listed, during the trading hours like any other publicly traded stock at prices which are quoted on the stock exchanges. These prices may be close to the actual NAV of the Scheme. There is no minimum investment, although units are to be purchased in lots of 1 (one) unit.

DISPATCH OF REDEMPTION REQUEST:

As per the Regulations, the Fund shall dispatch redemption proceeds within 10 working days of receiving the redemption request.

BENCHMARK:

The performance of the Scheme would be benchmarked against NIFTY Private Bank Index.

INFORMATION ON NIFTY PRIVATE BANK INDEX:

NSE Indices Limited, a subsidiary of NSE, has developed NIFTY Private Bank Index that is designed to reflect the performance of the banks from private sector. NIFTY Private Bank Index thus represents Private Sector Banks. The selection of securities and weights are based on Periodic Capped Free Float methodology.

Constituent weightings

For Constituents of Weightages please refer SID of the scheme.

POLICY FOR DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW POLICY):

Unit holders to note that the Trustee may declare IDCW from time to time in accordance with the IDCW Policy set out below.

The Trustee may declare IDCW to the Unit holders under the Scheme subject to the availability of distributable surplus and the actual distribution of IDCWs and the frequency of distribution will be entirely at the discretion of the Trustee. Such IDCW will be payable to the Unit holders whose names appear on the register of Unit holders on the record date as fixed for the respective Schemes. The IDCW declared will be paid net of tax deducted at source, wherever applicable, to the Unit holders within 15 days from the record date. There is no assurance or guarantee to the Unit holders as to the rate of IDCW distribution nor that will the IDCW be paid regularly. If the Fund declares IDCW, the NAV of the respective Schemes will stand reduced by the amount of IDCW and IDCW distribution tax (if applicable) paid. All the IDCW payments shall be in accordance and compliance with SEBI Regulations, as applicable from time to time. The treatment of unclaimed redemption & IDCW amount will be as per SEBI circular dated Feb 25, 2016, July 30, 2021 and any other circular published by SEBI from time to time.

Equalization Reserve Account: When units are sold, and sale price (NAV) is higher than face value of the unit, a portion of sale price that represents realized gains is credited to an Equalization Reserve Account and which can be used to pay IDCW. IDCW can be distributed out of investors capital (Equalization Reserve), which is part of sale price that represents realized gains.

NAME OF THE FUND MANAGERS:

The investments under the Scheme will be managed by **Mr. Kayzad Eghlim & Mr. Nishit Patel**. As on September 30, 2022, **Mr. Kayzad Eghlim** is managing the Scheme for 3 years & 2 months i.e. since inception of the scheme – August 2019; **Mr. Nishit Patel** is managing the Scheme for 1 year & 9 months i.e. since January 2021.

NAME OF THE TRUSTEE COMPANY:

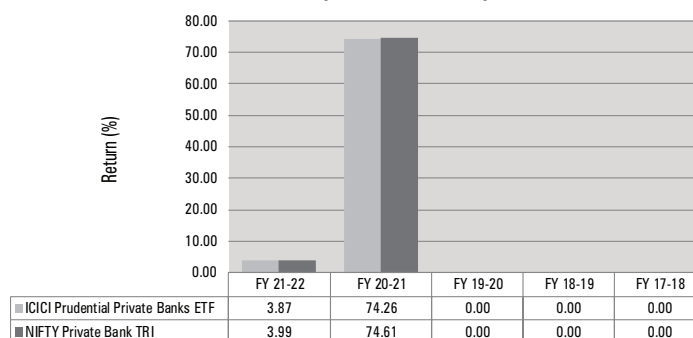
ICICI Prudential Trust Limited

PERFORMANCE OF THE SCHEME: (As of September 30, 2022)

Period	Private Banks ETF	Nifty Private Bank TRI (Benchmark)
1 Year	2.97%	3.17%
3 Years	6.66%	7.38%
5 Years	NA	NA
Since Inception (August 9, 2019)	7.26%	7.89%

Past performance may or may not be sustained in the future and the same may not necessarily provide the basis for comparison with other investment. The performance of the Scheme is benchmarked to Total Return Variant of the Index. Load is not considered for computation of returns. Since inception returns are absolute returns, since the scheme is in existence for less than a year. Benchmark is Nifty Private Bank TRI

Absolute Returns for each financial year for the last 5 years:



Past performance may or may not be sustained in future. The performance of the scheme is benchmarked to the Total Return variant of the Index. Returns are without considering loads.

ADDITIONAL DISCLOSURES:

I. Scheme's portfolio holdings:

TOP 10 HOLDINGS AS ON September 30, 2022 :

Company	% to NAV
ICICI Bank Ltd.	25.35%
HDFC Bank Ltd.	25.21%
IndusInd Bank Ltd.	11.36%
Kotak Mahindra Bank Ltd.	11.29%
Axis Bank Ltd.	11.10%

Company	% to NAV
The Federal Bank Ltd.	4.74%
Bandhan Bank Ltd.	4.02%
IDFC First Bank Ltd.	3.09%
City Union Bank Ltd.	2.49%
RBL Bank Ltd.	1.34%
Total	99.99%
Term Deposits have been excluded in calculating Top 10 holdings' exposure.	

SECTOR WISE HOLDING AS ON September 30, 2022 :

Sector	% to NAV
Financial Services	100.00%
Cash, Cash Equivalents and Net Current Assets	0.00%
TOTAL	100.00%
Cash, Cash Equivalents and Net Current Assets includes TREPS, Reverse Repo, Term Deposits and Net Current Assets. Net Current Assets includes the adjustment amount for disclosures of derivatives, wherever applicable.	

For monthly portfolio holding click on the link <http://www.icicpruamc.com/Downloads/MonthlyPortfolioDisclosure.aspx> on AMC's website

II. Scheme's portfolio Turnover ratio as on September 30, 2022: 0.24 times

ASSET UNDER MANAGEMENT (AUM) (As on September 30, 2022): : Rs. 2,374.38 crores

NUMBER OF FOLIOS UNDER THE SCHEME (As on September 30, 2022): 4,253

EXPENSES OF THE SCHEME:

Load Structure:

Entry Load: Not Applicable.

In terms of SEBI circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009 has notified that, w.e.f. August 01, 2009, there will be no entry load charged to the schemes of the Mutual Fund.

Exit Load: Nil

There will be no exit load for units sold through the secondary market on the BSE/NSE. Investors shall note that the brokerage on sales of the units of the scheme on the stock exchanges shall be borne by the investors.

The Authorised Participant(s)/Investor(s) can redeem units directly with the Fund/the AMC in creation unit size. Currently there is no exit load applicable for the said transactions.

However, during the process of creation/redemption there may be transaction costs and/or other incidental expenses (forming part of the Cash Component), which are liable to be borne by the investors/Authorized Participants.

Investors can directly approach the AMC for redemption of units of the Scheme, for transaction upto INR 25 Cr. without any exit load, in case of the following scenarios:

- Traded price (closing price) of the ETF units is at discount of more than 1% to the day end NAV for 7 continuous trading days, or
- No quotes for such ETFs are available on stock exchange(s) for 3 consecutive trading days, or
- Total bid size on the exchange is less than half of creation unit size daily, averaged over a period of 7 consecutive trading days.

Under these circumstances, investors, as specified above and can redeem units of the Scheme directly with the the Fund/the AMC without any exit load. In case of redemptions by NRIs, requisite TDS will be deducted from the respective redemption proceeds. The Fund/the AMC will track the aforesaid liquidity criteria and display it on its website viz., www.icicpruamc.com if the same is triggered, no exit load would be applicable in such cases.

Any imposition or enhancement in the load shall be applicable on prospective investments only. Units issued on reinvestment of dividends shall not be subject to entry and exit load.

Subject to the Regulations, the Trustee reserves the right to modify/alter the load structure on the Units subscribed/redeemed on any Business Day. At the time of changing the load structure, the AMC / Mutual Fund may adopt the following procedure:

- The addendum detailing the changes will be attached to Scheme Information Documents and key information memorandum. The addendum will be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and key information memoranda already in stock.
- Arrangements will be made to display the addendum in the Scheme Information Document in the form of a notice in all the investor service centres and distributors/brokers office.
- The introduction of the exit load along with the details will be stamped in the acknowledgement slip issued to the investors on submission of the application form and will also be disclosed in the statement of accounts issued after the introduction of such load.
- A public notice shall be provided on the website of the AMC in respect of such changes.

The investor is requested to check the prevailing load structure of the Scheme before investing.

Recurring Expenses:

As per the Regulations, the maximum recurring expenses that can be charged to the Scheme shall not exceed one percent (1%) of daily net assets.

Pursuant to SEBI circulars no. CIR/IMD/DF/21/2012 dated September 13, 2012, SEBI/HO/IMD/DF2/CIR/P/2018/16 dated February 02, 2018, SEBI/HO/IMD/DF2/CIR/P/2018/137 dated October 22, 2018, SEBI (Mutual Funds) Second Amendment Regulations, 2012 and Securities and Exchange Board of India (Mutual Funds) (Fourth Amendment) Regulations, 2018, following additional costs or expenses may be charged to the scheme, namely:

- The AMC may charge Goods and Services tax on investment and advisory fees to the scheme of the Fund in addition to the maximum limit of total expenses ratio as prescribed in Regulation 52 of the Regulations, whereas Goods and Services tax on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit as per regulation 52 of the Regulations.
- expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from retail investors from B30 cities or as may be specified by the Securities and Exchange Board of India, from time to time are at least –
 - 30 per cent of the gross new inflows from retail investors from B30 cities into the scheme, or;
 - 15 per cent of the average assets under management (year to date) of the scheme, whichever is higher;

Provided that if inflows from retail investors from B30 cities are less than the higher of the above, such expenses on daily net assets of the scheme shall be charged on proportionate basis;

Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from retail investors from B30 cities;

Provided further that amount incurred as expense on account of inflows from retail investors from B30 cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

For above purposes, 'B30 cities' shall be beyond Top 30 cities as at the end of the previous financial year as communicated by AMFI. Retail investors would mean individual investors from whom inflows into the Scheme amount upto Rs. 2,00,000/- per transaction.

At least 1 basis point on daily net assets shall be annually set apart for investor education and awareness initiatives. The same shall be within limits specified under Regulation 52 of the SEBI (Mutual Funds) Regulation.

Further, the brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 12bps and 5bps for cash market transactions and derivatives transactions respectively. Any payment towards brokerage and transaction cost, over and above the said 12 bps and 5bps for cash market transactions and derivatives transactions respectively may be charged to the scheme within the maximum limit of Total Expense Ratio as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Goods and Services tax on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under regulation 52 of the Regulations.

Expenses shall be charged / borne in accordance with the Regulations prevailing from time to time.

ACTUAL EXPENSES FOR THE PREVIOUS FINANCIAL YEAR (as on March 31, 2022): 0.15%

WAIVER OF LOAD FOR DIRECT APPLICATIONS:

Not applicable.

TAX BENEFITS OF INVESTING IN THE MUTUAL FUND:

Investors are advised to refer to Statement of Additional Information (SAI) available on the website of AMC viz; www.icicpruamc.com and also independently refer to the tax advisor.

PUBLICATION OF DAILY NET ASSET VALUE (NAV):

The NAV will be calculated and disclosed at the close of every Business Day. NAV will be determined on every Business Day except in special circumstances. NAV of the scheme shall be:

Prominently disclosed by the AMC under a separate head on the AMC's website (www.icicpruamc.com) by 11.00 p.m. on every business day,

On the website of Association of Mutual Funds in India - AMFI (HYPERLINK "<http://www.amfiindia.com>" www.amfiindia.com) by 11.00 p.m. on every business day, and Shall be made available at all Customer Service Centres of the AMC.

In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

iNAV of an ETF i.e. the per unit NAV based on the current market value of its portfolio during the trading hours of the ETF, shall be disclosed on a continuous basis on the AMC Website and the Stock Exchange(s), where the units of these ETFs are listed and traded and shall be updated within a maximum time lag of 15 seconds from the market.

FOR INVESTOR GRIEVANCES PLEASE CONTACT:

Name and Address of Registrar	Name, address, telephone number, fax number, e-mail address of ICICI Prudential Mutual Fund
Computer Age Management Services Limited (CAMS), New No 10, Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road) Chennai - 600 034	Mr. Rajen Kotak - Investor Relations Officer. 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063 Tel No.: 022 26852000, Fax No.: 022-2686 8313 e-mail - enquiry@icicpruamc.com

UNITHOLDERS' INFORMATION:

The AMC shall disclose portfolio of the scheme (along with ISIN) as on the last day of the month / half-year within 10 days from the close of each month / half-year respectively on website of:

- AMC i.e. www.icicipruamc.com
- AMFI i.e. www.amfiindia.com.

The AMC shall send via email both the monthly and half-yearly statement of scheme portfolio within 10 days from the close of each month / half-year respectively.

The Scheme's Risk-o-meter shall be evaluated on a monthly basis and shall be disclosed along with portfolio disclosure for all their schemes on their respective website and on AMFI website within 10 days from the close of each month. Any change in risk-o-meter shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders of that particular scheme.

Mutual Funds/ AMCs shall send the details of the scheme portfolio while communicating the monthly and half-yearly statement of scheme portfolio via email or any other mode as may be communicated by SEBI/AMFI from time to time. The AMC shall provide a feature wherein a link is provided to the investors to their registered email address to enable the investor to directly view/download only the portfolio of schemes subscribed by the said investor. The portfolio disclosure shall also include the scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark.

The AMC shall publish an advertisement in all India edition of at least two daily newspapers, one each in English and Hindi, every half year disclosing the hosting of the half-yearly statement of the scheme's portfolio on the AMC's website and on the website of AMFI.

A. The following details of the Scheme will be updated on a monthly basis:

- Name and exposure to top 7 stocks respectively as a percentage of NAV of the Scheme;
- Name and exposure to top 7 groups as a percentage of NAV of the Scheme;
- Name and exposure to top 4 sectors as a percentage of NAV of the Scheme.

B. Change in constituents of the underlying index, if any, shall be disclosed on the AMC website on the day of change.

The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database. The AMC shall provide a physical copy of the statement of scheme portfolio, without charging any cost, on specific request received from a unit holder.

KNOW YOUR CUSTOMER(KYC)

It is mandatory to complete the KYC requirements for all unit holders, including for all joint holders and the guardian in case of folio of a minor investor.

Accordingly, financial transactions (including redemptions, switches and all types of systematic plans) and non-financial requests will not be processed if the unit holders have not completed KYC requirements.

Unit holders are advised to use the applicable KYC Form for completing the KYC requirements and submit the form at our nearest branch. Further, upon updation of PAN/KYC details with the KRA (KRA-KYC)/CERSAI (CKYC), the unit holders are requested to intimate us/our Registrar and Transfer Agent, Computer Age Management Services Limited, their PAN information along with the folio details for updation in our records.

CKYCR (Central KYC Records Registry) has now been extended to Legal Entities as well, procedure for the same shall be prescribed from time to time.

For more details, please refer SAI available on the AMC's website.

SEEDING OF AADHAAR NUMBER

Investors are advised to refer to Statement of Additional Information (SAI) available on the website of AMC viz; www.icicipruamc.com

STAMP DUTY

Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, a stamp duty @ 0.005% of the transaction value would be levied on applicable mutual fund transactions, with effect from July 1, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including IDCW reinvestment) to the unitholders would be reduced to that extent.

TRANSACTION CHARGES

Pursuant to SEBI Circular No. Cir/ IMD/ DF/13/ 2011 dated August 22, 2011 the transaction charge per subscription of Rs.10,000/- and above may be charged in the following manner:

- The existing investors may be charged Rs. 100/- as transaction charge per subscription of Rs.10,000/- and above;
- A first time investor may be charged Rs.150/- as transaction charge per subscription of Rs.10,000/- and above.

There shall be no transaction charge on subscription below Rs. 10,000/- and on transactions other than purchases/ subscriptions relating to new inflows.

However, the option to charge "transaction charges" is at the discretion of the distributors. Investors may note that distributors can opt to receive transaction charges based on 'type of the Scheme'. Accordingly, the transaction charges would be deducted from the subscription amounts, as applicable.

The aforesaid transaction charge shall be deducted by the Asset Management Company from the subscription amount and paid to the distributor, as the case may be and the balance amount shall be invested subject to deduction of Goods and Services Tax.

Transaction Charges shall not be deducted if:

- Purchase/Subscription made directly with the fund through any mode (i.e. not through any distributor/agent).
- Purchase/ subscription made in demat mode through stock Exchanges, irrespective of investment amount

CAS/ Statement of account shall state the net investment (i.e. gross subscription less transaction charge) and the number of units allotted against the net investment.

ACCOUNT STATEMENT:

The AMC shall send an allotment confirmation specifying the units allotted by way of e-mail and/or SMS within 5 Business Days of receipt of valid application/ transaction to the Unitholders registered e-mail address and/or mobile number.

As the units of the Scheme will be issued, traded and settled in dematerialized (electronic) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically.

MAILING OF SCHEME WISE ANNUAL REPORT OR ABRIDGED SUMMARY:

The scheme wise annual report shall be hosted on the website of the AMC and on the website of the AMFI soon as may be possible but not later than four months from the date of closure of the relevant accounts year. The AMC shall publish an advertisement every year in all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the website of the AMC.

The AMC shall display prominently on the AMC's website link of the scheme wise annual report and physical copy of the same shall be made available to the unitholders at the registered / corporate office of the AMC at all times.

The AMC shall email the annual report or an abridged summary thereof to the unitholders whose email addresses are registered with the Fund. The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database. Physical copy of scheme wise annual report or abridged summary shall be provided to investors who have opted to receive the same.

The AMC shall also provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on specific request received from unitholder.

As per regulation 56(3A) of the Regulations, copy of Schemewise Annual Report shall be also made available to unitholder on payment of nominal fees.

CASH INVESTMENTS IN THE SCHEME:

Currently, the AMC is not accepting cash investments. Notice shall be provided in this regard as and when the facility is made available.

MULTIPLE BANK ACCOUNTS:

The unit holder/ investor can register multiple bank account details under its existing folio by submitting separate form available on the website of the AMC at www.icicipruamc.com. Individuals/HuF can register upto 5 different bank accounts for a folio, whereas non-individuals can register upto 10 different bank accounts for a folio.

Note: The Scheme under this Scheme Information Document (SID) was approved by the Directors of ICICI Prudential Trust Limited vide resolution dated October 24, 2018. The Trustees have ensured that ICICI Prudential Nifty Private Banks ETF approved by them is a new product offered by ICICI Prudential Mutual Fund and is not a minor modification of the exiting Scheme/fund/product.

For and on behalf of the Board of Directors of
ICICI Prudential Asset Management Company Limited

Place : **Mumbai**
Date : **October 27, 2022**

Sd/-
Nimesh Shah
Managing Director